

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 377/TT/2020**

**Subject** : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for seven no. of assets under “Bus Reactors in Northern Region (Phase-II)” in Northern Region.

**Date of Hearing** : 31.8.2021

**Coram** : Shri P.K. Pujari, Chairperson  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

**Petitioner** : Power Grid Corporation of India Ltd.

**Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.  
& 16 Others

**Parties present** : Shri S. S. Raju, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri A.K. Verma, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:

a. The instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of the following assets under “Bus Reactors in Northern Region (Phase-II)” in Northern Region:

**Asset-I:** 125 MVAR Bus Reactor at 400/220 kV Sonepat Sub-station Extension;

**Asset-II:** 125 MVAR Bus Reactor at 400/220 kV Jaipur (South) Sub-station Extension;

**Asset-III:** 125 MVAR Bus Reactor at 400/220 kV Bassi Sub-station Extension;



**Asset-IV:** 125 MVAR Bus Reactor at 400/220 kV Manesar Sub-station Extension;

**Asset-V:** 125 MVAR Bus Reactor at 400/220 kV Panchkula Sub-station Extension;

**Asset-VI:** 125 MVAR Bus Reactor at 400/220 kV Kaithal Sub-station Extension; and

**Asset-VII:** 125 MVAR Bus Reactor at 400/220 kV Kanpur Sub-station Extension.

- b. The subject assets achieved commercial operation during 2014-19 tariff period.
  - c. Transmission tariff for 2014-19 period in respect of Assets-I, II, III, V, VI and VII was determined vide order dated 8.12.2017 in Petition No. 57/TT/2017. Transmission tariff for Asset-IV was determined vide order dated 19.12.2018 in Petition No. 159/TT/2018.
  - d. Part of the IDC disallowed for Asset-IV in order dated 19.12.2018 in Petition No. 159/TT/2018 has been added back in the present petition on account of earlier calculational errors.
  - e. Initial Spares are calculated and claimed on the basis of the overall project cost.
  - f. IEDC disallowed earlier with regard to Asset-VII has been added back in the present petition in terms of the judgment of Appellate Tribunal for Electricity dated 2.12.2019 in Appeal Nos. 95 and 140 of 2018.
  - g. Overall cost of the subject assets is within the approved apportioned cost.
  - h. In terms of the directions of the Commission in order dated 8.12.2015 in Petition No. 57/TT/2017, the Petitioner has submitted, vide affidavit dated 26.8.2021, the cost variation details with reference to Assets-I, V and VII.
  - i. Details of ACE have been submitted vendor-wise and package-wise vide affidavit dated 13.1.2021.
  - j. Liability flow statement and Forms 5, 5A, 12A and Form 13 in respect of all the assets have also been submitted vide affidavit dated 13.1.2021.
  - k. None of the Respondents have filed any reply to the petition.
3. After hearing the Petitioner, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

